

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.116
(IB)-894(ND)2019
IA/1742/2021

IN THE MATTER OF:

M/s. Ram Niwas & Sons	...	Applicant/Petitioner
Versus		
M/s. Palm Developers Private Limited	...	Respondent

Under Section: 9 of IBC, 2016

Order delivered on 28.04.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: For Financial Creditor -Mr. Raghavendra Mohan Bajaj, Adv. Mr. Nikhil Bamal, Adv, Mr. Atul Sharma Advocate with Ms. Renuka Iyer Advocate

Mr. Barun k sinha Adv for IRP, Mr. Abhishek Kumar, Advocate for Applicant (IBBI), Mr. Arvind Kumar, Advocate for CD

ORDER

IA/1742/2021: Since, Mr. Arvind Kumar Appearing for the IRP and accepts the notice on behalf of the IRP therefore, there is no need to issue notice.

One week time is granted to file the reply.

List the matter on 07.05.2021.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)